

## FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GADHINGLAJ AGRO ALCOCHEM LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Gadhinglaj Agro Alcochem Limited
2.	Date of incorporation of corporate debtor	7 <sup>th</sup> August, 2007
3.	Authority under which corporate debtor is incorporated or registered	Companies Act, 1956 (Registrar of Companies, Pune)
4.	Corporate identity number of corporate debtor	U24200PN2007PLC130542
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Survey No. 990(1) Beradwadi at Post Bhadgaon, Taluka Gadhinglaj, Gadhinglaj, Maharashtra 416502 <b>Principal Office:</b> 17A/1, WEA, Ajmal Khan Road, Karol Bagh, Delhi 110005
6.	Insolvency commencement date in respect of Corporate debtor	9 <sup>th</sup> August, 2019 (Admitted on 09.08.2019 and detailed order uploaded on NCLT website on 11.10.2019 and communicated to IRP on 12.10.2019)
7.	Estimated date of closure of insolvency resolution Process	5 <sup>th</sup> February, 2020 (180 days from the date of Admission)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gulshan Kumar Gupta IBBI/IPA-001/IP-P00021/2016-17/10046
9.	Address and e-mail of the interim resolution professional, as registered with the Board	202, Kumar House, Central Market, Prashant Vihar, Delhi 110085 ipgulshan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>202, Kumar House, Central Market, Prashant Vihar, Delhi 110085 irp.gaal@gmail.com</b>



**GULSHAN KUMAR GUPTA**  
Insolvency Professional  
IBBI/IPA-001/IP-P00021/2016-17/10046

11.	Last date for submission of claims	<b>October 26, 2019</b> (14 days from the date of intimation for appointment as IRP i.e. 12.10.2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	Relevant Forms and  Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>  Physical Address: Address given at Point No. 10  Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Gadhinglaj Agro Alcochem Limited** on **9<sup>th</sup> August, 2019**.

The creditors of **Gadhinglaj Agro Alcochem Limited**, are hereby called upon to submit their claims with proof on or before **26<sup>th</sup> October, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 12/10/2019  
Place: Delhi



**Gulshan Kumar Gupta**  
Interim Resolution Professional

**GULSHAN KUMAR GUPTA**  
Insolvency Professional  
IBBI/IPA-001/IP-P00021/2016-17/10046